

Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA.457/2008

This the 13st day of January, 2010

Hon'ble Shri M.L. Chauhan, Member (Judicial)
Hon'ble Shri B.L. Khatri, Member (Administrative)

Dr. Harish Chand Jain S/o late Shri B.L. Jain, aged
about 63 years resident of 264, Saket Colony,
Vaishali Nagar, Ajmer, ...Applicant

(By Advocate: Shri S.K. Jain)

- *VERSUS* -

1. National Council of Educational Research & Training, Sri Aurobindo Marg, New Delhi - 1100016 through its Secretary.
2. Principal, Regional Institute of Education, Pushkar Road, Ajmer (Rajasthan) 305004.


.....Respondents


(By Advocate: Shri Amit Mathur proxy for Sh. K.P. Mathur
proxy counsel for respondents

ORDER (ORAL)

Learned counsel for applicant submits that he wants to withdraw this OA for the relief claimed by the applicant with liberty to file substantive OA for the same cause of action.

In view what has been stated above counsel for applicant is permitted to withdraw this OA with liberty reserved to ^{the applicant} ~~him~~ to file substantive OA for the same cause of action before the appropriate forum. It will be permissible to the respondents to raise all permissible objections in the OA to be filed by the applicant. Accordingly, the OA shall stand disposed of on the aforesaid terms.


(B.L. Khatri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)

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